

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

CP-143(ND)/2013

IN THE MATTER OF:

Rockman Advertising & Marketing India Pvt. Ltd. &Ors.	Applicant/petitioners
Vs.		
M/s. Sharp Eye Advertising Pvt. Ltd.	Respondent

Order under Section 397/398 of the Companies Act

Order delivered on 20.02.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:


For the Applicant/petitioner: Mr. Sakal Bhushan, Mr. Monish Panda, Mr. Amit Bhattacharyya, Ms. Dipti Bhardwaj, Mr. Mrinal Bharat Ram, Advs.

For the Respondent: Mr. P. Nagesh & Mr. Dhruv Gupta, Advocate

ORDER

The matter is part heard before the Hon'ble Principal Bench.
In view of the same this matter is adjourned to 21st March 2018.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)